

**GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE**

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**LOK SABHA**

**UNSTARRED QUESTION NO.95**

**TO BE ANSWERED ON MONDAY THE 3<sup>RD</sup> FEBRUARY, 2020**  
**MAGHA 14, 1941 (SAKA)**

**GST ON AUTOMOBILES**

**95. SHRI KUMBAKUDI SUDHAKARAN:**

Will the Minister of FINANCE be pleased to state:

(a) the quantum of funds collected as revenue from the Goods and Services Tax(GST) applicable to automobiles since July 2017, month-wise and State-wise, including the figures for the State of Kerala;

(b) whether the GST Council is taking steps to reduce the GST applicable to automobiles;

(c) if so, the details and proposed date by which this will be implemented; and

(d) if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI ANURAG SINGH THAKUR)**

**(a):** The required information is being collected.

**(b), (c) and (d):** The present GST rate on automobiles is based on the pre-GST tax incidence, and is prescribed on the recommendations of the GST Council. The issue of reduction in GST rate on automobiles has been discussed in the GST Council. However, the Council has not made any recommendation for reduction in the GST rates on automobiles.

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